

## IN THE SUPREME COURT OF INDIA

## CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NO. 3416/2024

SONIA . . . . . PETITIONER(S)

VERSUS

RUBAL SAHNI . . . . . RESPONDENT(S)

O R D E R

As per the office report, the respondent has been served. However, no one appeared on behalf of the respondent.

It may be noted that, by the order dated 20.12.2024, while issuing notice, proceedings in the case bearing No. HMA/623/2024, titled "*Rubal Sahni vs. Sonia*", pending before the Court of the learned Principal Judge, Family Court, Jagadhri Yamunanagar, Haryana, were stayed. It is, therefore, apparent that the respondent would be aware of the pendency of the present petition.

In view of the aforesaid, the respondent is set *ex parte*.

Having given due consideration to the contentions raised by the petitioner, the averments made in the transfer petition, and in the interest of justice, the transfer petition is allowed.

Accordingly, proceedings in case bearing No. HMA/623/2024, titled "*Rubal Sahni vs. Sonia*", pending before the Court of the learned Principal Judge, Family Court, Jagadhri Yamunanagar, Haryana, are directed to be transferred to the learned Presiding Officer, Family Court, South District Courts Saket, Delhi, who may hear the

case himself/herself or assign it to a court of competent jurisdiction.

Records of the case shall be immediately transferred to the transferee court.

To cut short delay, parties are directed to appear before the transferee court on 20.03.2025. On the said date and thereafter, the parties may appear in person or through their authorized representatives or through video-conferencing, if the said facility is available in the transferee court. In case there is non-appearance on behalf of any party on the date fixed by this Court, notice would be issued by the transferee court to the defaulting party.

The parties may explore the possibility of settlement through mediation. The transferee court may obtain the desire and wishes of the parties and proceed accordingly in this regard.

The transferee court may decide the matter expeditiously.

Pending application(s), if any, stand disposed of.

.....CJI  
(SANJIV KHANNA)

.....J.  
(SANJAY KUMAR)

.....J.  
(K.V. VISWANATHAN)

NEW DELHI;  
FEBRUARY 20, 2025.

ITEM NO.6

COURT NO.1

SECTION IV-B

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Transfer Petition (Civil) No. 3416/2024

SONIA

Petitioner(s)

VERSUS

RUBAL SAHNI

Respondent(s)

IA No. 292616/2024 - EXEMPTION FROM FILING O.T.

IA No. 292614/2024 - STAY APPLICATION

Date : 20-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SANJAY KUMAR  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Nirbhay Nath Jha, Adv.  
Mr. Divakar Kumar, AOR

For Respondent(s) :

UPON hearing the counsel, the Court made the following  
O R D E R

The transfer petition is allowed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)  
AR-CUM-PS

(ANJALI PANWAR)  
COURT MASTER (NSH)

(Signed order is placed on the file)